

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4949
ANSWERED ON:25.04.2013
APPOINTMENT OF ADDITIONAL SOLICITOR GENERAL
Gulshan Smt. Paramjit Kaur

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) Whether there is any reservation in the appointment of Additional Solicitor General and if so, the details thereof; and
- (b) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) No, Madam;

(b) Law Officers (Attorney General, Solicitor General and Additional Solicitor General) are appointed from among the advocates, keeping in view their sincerity, integrity and professional competence. Such proposals are taken up in the Government at the highest level and after approval of the Appointments Committee of the Cabinet, the appointment is made. Apart from the above, there is no reservation with respect to the category of persons who can be appointed as Additional Solicitor General of India.